

भारतीय रिज़र्व बैंक _RESERVE BANK OF INDIA



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March 21, 2025

Dear Sir/Madam,

Treatment of Right-of-Use (ROU) Asset for Regulatory Capital Purposes

Please refer to:

- a) Paragraphs 5.1.25 and 107.2 of the <u>Master Direction Reserve Bank of India</u>
 (Non-Banking Financial Company (NBFC) Scale Based Regulation) Directions,
 2023 (definition of Owned Fund and Common Equity Tier 1 (CET 1) capital)
- b) Paragraph 4.1.28 of the <u>Master Direction Non-Banking Financial Company Housing Finance Company (HFC) (Reserve Bank) Directions, 2021</u> (*definition of Owned Fund*)
- c) Paragraph 3.(1)(xxii) of the <u>Core Investment Companies (Reserve Bank)</u>

 <u>Directions, 2016</u> (*definition of Qwned Fund*)
- d) Paragraph 3(a)(xxv) of the Mortgage Guarantee Companies (Reserve Bank)

 <u>Directions</u>, 2016 (definition of Owned Fund)
- e) Paragraph 3.1(xi) of the <u>Master Direction Reserve Bank of India (Asset Reconstruction Companies) Directions, 2024</u> (definition of Owned Fund)
- f) Paragraph 3(iv) of the <u>Master Direction -Standalone Primary Dealers (Reserve</u>
 Bank) Directions, 2016 (*definition of Tier 1 capital*)

The instructions cited above require deducting the book value of intangible assets while calculating Owned Fund/ CET 1 capital/ Tier 1 capital.

2. In terms of Indian Accounting Standard (Ind AS) 116 - Leases, most leases will be reflected on a lessee's balance sheet as an obligation to make lease payments (a liability) and a related ROU asset (an asset). We have received references from various NBFCs (in their capacity as lessees) on the treatment of ROU assets for calculation of regulatory capital/ Owned Fund.

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- 3. In this regard, it is clarified that regulated entities shall not be required to deduct an ROU asset (created in terms of Ind AS 116-Leases) from Owned Fund/ CET 1 capital/ Tier 1 capital (as the case may be), provided the underlying asset being taken on lease is a tangible asset. The ROU asset shall be risk-weighted at 100 per cent, consistent with the risk weight applied historically to the owned tangible assets.
- 4. The above revisions/changes have been incorporated in the respective Master Directions, as <u>detailed</u> in Annexure 1 to Annexure to 6 below.

Applicability

5. This circular is applicable, with immediate effect, to all NBFCs (including HFCs) and Asset Reconstruction Companies implementing Companies (Indian Accounting Standards) Rules, 2015.

Yours faithfully,

(Usha Janakiraman)
Chief General Manager-in-Charge

<u>Master Direction - Reserve Bank of India (Non-Banking Financial Company (NBFC) – Scale Based Regulation) Directions, 2023</u>

Extant paragraph	Amended paragraph	
5.1.25 "Owned Fund" means aggregate of	5.1.25 "Owned Fund" means aggregate of	
(i) paid up equity capital,	(i) paid up equity capital,	
(ii) preference shares which are	(ii) preference shares which are	
compulsorily convertible into equity,	compulsorily convertible into equity,	
(iii) free reserves,	(iii) free reserves,	
(iv) balance in share premium account and	(iv) balance in share premium account and	
(v) capital reserves representing surplus	(v) capital reserves representing surplus	
arising out of sale proceeds of asset,	arising out of sale proceeds of asset,	
excluding reserves created by revaluation of	excluding reserves created by revaluation of	
asset;	asset;	
as reduced by	as reduced by	
(vi) accumulated loss balance,	(vi) accumulated loss balance,	
(vii) book value of intangible assets and	(vii) book value of intangible assets and	
(viii) deferred revenue expenditure, if any.	(viii) deferred revenue expenditure, if any.	
NX:	NBFCs shall not be required to deduct a	
Miller	Right-of-Use (ROU) asset (created in terms	
	of Ind AS 116-Leases) from Owned Fund,	
	provided the underlying asset being taken	
	on lease is a tangible asset.	
107.2	107.2	
(ix) The following regulatory	(ix) The following regulatory	
adjustments/deductions shall be applied in	adjustments/deductions shall be applied in	
the calculation of CET 1 capital [i.e., to be	the calculation of CET 1 capital [i.e., to be	
deducted from the sum of items (i) to (viii)]:	deducted from the sum of items (i) to (viii)]:	
(a) Goodwill and other intangible assets:	(a) Goodwill and other intangible assets:	
(i) Goodwill and all other intangible assets	(i) Goodwill and all other intangible assets	
should be deducted from CET 1 capital.	should be deducted from CET 1 capital.	
(ii) The full amount of the intangible assets is	(ii) The full amount of the intangible assets is	
to be deducted net of any associated	to be deducted net of any associated	
deferred tax liabilities which would be	deferred tax liabilities which would be	
extinguished if the intangible assets become	extinguished if the intangible assets become	

Extant paragraph Amended paragraph impaired or derecognized under the relevant impaired or derecognized under the relevant accounting standards. For this purpose, the accounting standards. For this purpose, the definition of intangible assets would be in definition of intangible assets would be in accordance with the relevant accounting accordance with the relevant accounting standards. Losses in the current period and standards. Losses in the current period and those brought forward from previous periods those brought forward from previous periods should also be deducted from CET 1 capital, should also be deducted from CET 1 capital, if not already deducted. if not already deducted. NBFCs shall not be required to deduct an ROU asset (created in terms of Ind AS 116-Leases) from CET 1 capital, provided the underlying asset being taken on lease is a tangible asset. 84. Treatment to On-Balance Sheet 84. Treatment to On-Balance Sheet Assets for Capital Ratio Assets for Capital Ratio Sr. Percentage Sr. Weighted risk Percentage Weighted risk no no assets - On-Weight assets - On-Weight balance Sheet balance Sheet items items Other Assets Other Assets (5)(5)100 Others (including 100 (d) Others (to be (d) specified) **ROU** assets)

<u>Master Direction - Non-Banking Financial Company - Housing Finance Company</u> (Reserve Bank) Directions, 2021

Extant paragraph						Amended paragra	ph	
4.1.28 "Owned Fund" means paid up equity				4.1.28	3 "Ov	ned Fund" means p	aid up equity	
capital, preference shares which are				capita	l, p	reference shares	which are	
comp	ulsor	ily convertible into	equity, free		comp	ulsor	ily convertible into	equity, free
reserv	ves	including balance	in share		reserv	es/	including balance	e in share
premi	um	account and capit	al reserves		premi	um	account and capi	tal reserves
repres	sentir	ng surplus arising	out of sale		repres	sentir	ng surplus arising	out of sale
proce	eds	of asset, excluding	ng reserves		proce	eds	of asset, excludi	ng reserves
create	ed by	revaluation of asset	, as reduced		created by revaluation of asset, as reduced			
by acc	cumu	lated loss balance, b	ook value of		by acc	cumu	lated loss balance,	book value of
intang	gible	assets and deferr	ed revenue		intang	jible	assets and defer	red revenue
exper	nditur	e, if any.			exper	ditur	e, if any.	
				HFCs shall not be required to deduct a				
					Right of Use (ROU) asset (created in terms			
					of AS 116-Leases) from Owned Fund,			
				6	vovided the underlying asset being taken			
					on lea	se is	a tangible asset.	
On balance sheet assets:				On balance sheet assets:				
6.2				6.2				
Sr.		Weighted risk	%		Sr.		Weighted risk	%
no		assets - On-	Weight		no		assets - On-	Weight
		balance Sheet	vveignt				balance Sheet	vveign
		items					items	
(C)					(C)			
(6)		Other Assets			(6)		Other Assets	
	(d)	Others (to be	100			(d)	Others (including	100
		specified)					ROU assets)	

Master Direction - Core Investment Companies (Reserve Bank) Directions, 2016

Extant paragraph

3.(1)(xxii) "owned funds" means paid up equity capital, preference shares which are compulsorily convertible into equity, free reserves, balance in share premium account and capital reserves representing surplus arising out of sale proceeds of asset, excluding reserves created by revaluation of asset, as reduced by accumulated loss balance, book value of intangible assets and deferred revenue expenditure, if any;

Amended paragraph

3.(1)(xxii) "owned funds" means paid up equity capital, preference shares which are compulsorily convertible into equity, free reserves, balance in share premium account and capital reserves representing surplus arising out of sale proceeds of asset, excluding reserves created by revaluation of asset, as reduced by accumulated loss balance, book value of intangible assets and deferred revenue expenditure, if any;

NBFCs shall not be required to deduct a Rightof-Use (ROU) asset (created in terms of Ind AS 116-Leases) from Owned Fund, provided the onderlying asset being taken on lease is a tangible asset.

8. On balance sheet assets

Weighted risk assets - On-Balance Sheet items	Percentage weight
(v) Other assets	
(d) Others (to be specified)	100

8. On balance sheet assets

Weighted risk assets - On-Balance Sheet items	Percentage weight
(v) Other assets	
(d) Others (including ROU assets)	100

Master Directions - Mortgage Guarantee Companies (Reserve Bank) Directions, 2016

Extant paragraph

3(a)(xxv) "owned fund" means paid up equity capital, free reserves including contingency reserves maintained as per paragraph 18 of the Guidelines on Registration and Operations of Mortgage Guarantee Company, balance in share premium account and capital reserves representing surplus arising out of sale proceeds of asset, excluding reserves created by revaluation of asset, as reduced by accumulated loss balance, book value of intangible assets and deferred revenue expenditure, if any;

Amended paragraph

3(a)(xxv) "owned fund" means paid up equity capital, free reserves including contingency reserves maintained as per paragraph 18 of the Guidelines on Registration and Operations of Mortgage Guarantee Company, balance in share premium account and capital reserves representing surplus arising out of sale proceeds of asset, excluding reserves created by revaluation of asset, as reduced by accumulated loss balance, book value of intangible assets and deferred revenue expenditure, if any;

NBFCs shall not be required to deduct a Right-of-Use (ROU) asset (created in terms of Ind AS 116-Leases) from Owned Fund, provided the underlying asset being taken on lease is a langible asset.

9. Capital Adequacy

On balance sheet assets

	Items of Assets - On- Balance Sheet Items	
(vi)	Other Assets	
(d)	Others	100

9. Capital Adequacy

On balance sheet assets

Items of Assets - On-Balance Sheet Items				Risk Weight % Age
(vi)	Other As	sets		
(d)	Others assets)	(including	ROU	100

<u>Master Direction - Reserve Bank of India (Asset Reconstruction Companies)</u> <u>Directions, 2024</u>

Extant paragraph			Amended paragraph		
	3.1 (xi) "Owned fund" means the aggregate of			(i) "Owned fund" means the aggregate	
OI	a.	paid up equity capital;	of a	. paid up equity capital;	
	b.	paid up preference capital, to the	b	paid up preference capital, to the	
		extent it is compulsorily convertible		extent it is compulsorily convertible	
		into equity capital;		into equity capital;	
	C.	free reserves (excluding revaluation	C.	. free reserves (excluding revaluation	
		reserve);		reserve);	
	d.	credit balance in profit and loss	d	. credit balance in profit and loss	
		account;		account;	
as	red	uced by-	as re	duced by-	
	e.	the debit balance on the profit and	е	. the debit balance on the profit and	
		loss account;		loss account;	
	f.	miscellaneous expenditure (to the	f.	miscellaneous expenditure (to the	
		extent not written off or adjusted);	N	extent not written off or adjusted);	
	g.	book value of intangible assets;	O g	. book value of intangible assets;	
	h.	under/ short provision against NPA/	h	. under/ short provision against NPA/	
		diminution in value of investments;		diminution in value of investments;	
	i.	over recognition of income, if any;	i.	over recognition of income, if any;	
		and		and	
	j.	other deductions required on account	j.	other deductions required on account	
		of the items qualified by the auditors		of the items qualified by the auditors	
		in their report on the financial		in their report on the financial	
		statements.		statements.	
			NBF	Os shall not be required to deduct a	
			Right	-of-Use (ROU) asset (created in terms of	
			<u>Ind</u>	AS 116-Leases) from Owned Fund,	
			provi	ded the underlying asset being taken on	
			lease	e is a tangible asset.	
18.	. Ca	pital adequacy ratio: On-balance sheet Risk	18. C	apital adequacy ratio: On-balance sheet Risk	
		On-balance sheet Risk weight(%)		items RISK Weight(%)	
	((iv) All other assets 100		(iv) All other assets (including ROU asset)	

Master Direction - Standalone Primary Dealers (Reserve Bank) Directions, 2016

Extant paragrap	oh	Amended paragraph			
3(iv) Tier-I capital means p	aid-up capital,	3(iv) Tier-I capital means paid-up capital,			
statutory reserves and other	disclosed free	statutory reserves and other disclosed free			
reserves. Investment in subsi	diaries (where	reserves. Investment in subsidiaries (where			
applicable), intangible asse	ets, losses in	applicable), intangible assets*, losses in			
current accounting period,	deferred tax	current accounting period, deferred tax			
asset and losses brought	forward from	asset and losses brought forward from			
previous accounting period	ods will be	previous accounting periods will be			
deducted from the Tier-I capi	tal.	deducted from the Tier-I capital.			
		NBFCs shall not be required to deduct a			
		Right-of-Use (ROU) asset (created in terms			
		of Ind AS 116-Leases) from Owned Fund,			
		provided the underlying asset being taken			
		on lease is a tangible asset.			
Annex II		Annex II			
Capital Adequacy for Credit F	Risk	Capital Adequacy for Credit Risk			
Risk weights for calculation of CRAR		Risk weights for calculation of CRAR			
1. On-Balance Sheet Assets		1. On-Balance Sheet Assets			
Nature of asset/item	Percentage	Nature of asset/item Percentage			
weight		weight			
(vi) Other assets		(vi) Other assets			
(d) Others (to be	X	(d) Others (ROU 100			
specified and risk		assets)			
weight indicated					
as per counter					
party)					